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Sd/-

(B.M.SINGH)

UNDER SECY. CENTRAL BOARD OF DIRECT TAXES

AUTHORISED FOR ISSUE

  
( V.K. BHATIA )

ASSTT. DIRECTOR OF INSPECTION  
(RS&P)

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GOVERNMENT OF INDIA  
CENTRAL BOARD OF DIRECT TAXES  
NEW DELHI: DATED THE 14th March, 1980.

NOTIFICATION  
INCOME TAX

No.3214(F.No.188/1/80-IT(AI): On exercise of the powers conferred by Section 126 of the Income-tax Act, 1961 (43 of 1961) and in supersession of all previous Notifications in this regard, the Central Board of Direct Taxes appoints the Income-tax authorities specified in the Col.(3), (4), (5), (6) and (7) of the Schedule annexed hereto to perform the functions of the Income-tax Officer provided under Sections 201, Section 201 read with Sections 220 to 232 under Chapter XVII-D - collection and Recovery, Section 276-B under Chapter XXII of the I.T.Act, and all the functions of the I.A.C., C.I.T..(Appeals) and C.I.T. respectively in respect of the persons specified in the corresponding entry in the second column thereof.

In the Schedule to Board's Notification No.1(F.No.55/233/63(IT) dated 18.5.64 as amended from time to time after S.No.97 the following shall be added:-

SCHEDULE

1. S. No.	2. Persons	3. (ITD)	4. (IAC)	5. (AAC)	6. CIT(A)	7. CIT
98.	All persons residing in or having income arising in Madras Corporation Division 1 to 150 of the City of Madras and to whom the provision of Sections 193, 194, 194A, 194B, 194BB, 194C, 194D, 195 and 196 under Chapter XVII of the I.T.Act, 1961 (Act 43 of 1961) apply,	ITDs, T.D.G., Madras Range	IAC, Spl. Range Madras.	AAC, A-Range, Madras	CIT (Appeals- I), Madras.	CIT, T.N.I., Madras.

This Notification shall come into force w.e.f. 1st April, 1980.

Sd/-  
(B.M.SINGH )  
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To  
The Manager  
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